

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 6823/2007

ROHTAS AUTOWARE ENTERPRISES .... Petitioner  
Through Mr. Saurabh Minocha, Adv.

versus

B.S.E.S YAMUNA POWER LTD .... Respondent  
Through Mr. Vikram Nandrajog, Adv. with Mr.  
Kshitiz Mahipal, Legal Executive.

**CORAM:**

**HON'BLE MR. JUSTICE SANJIV KHANNA**

**ORDER**

% **03.02.2010**

1. Mr. Alamjeet Singh, proprietor of the petitioner and Mr. Kshitiz Mahipal, Legal Executive of the respondent, are present. Counsel for the respondent states that a new bill dated 29<sup>th</sup> August, 2007 has been issued and a demand of Rs. 2,32,409/- was raised in respect of the inspection held on 22<sup>nd</sup> December, 2006 as the earlier bill of Rs. 1,49,296/- was issued under a mistake.
2. During the course of hearing, the parties have agreed to settle the entire dispute with regard to the inspection held on 22<sup>nd</sup> December, 2006 and the bill issued by the respondent of Rs. 2,32,409/- on payment of Rs. 68,000/-. The said payment of Rs.68,000/- will be made in four equal installments within a period of four months. The first installment will be paid on or before 26<sup>th</sup> March, 2010 and the last installment will be paid on or before 26<sup>th</sup> June, 2010.
3. Counsel for the respondent assures that on the said payment being made

by the petitioner as per the schedule fixed above, steps will be taken to withdraw the prosecution, if any, filed under the provisions of Electricity Act, 2003. The petitioner assures that the installments will be paid as per the schedule fixed above.

The writ petition is accordingly disposed of.

Dasti to the counsel for the parties.

**SANJIV KHANNA, J.**

**FEBRUARY 03, 2010**  
**NA/VKR**